

Uncorrected/Not for publication - 06.08.2024

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RAJYA SABHA

Tuesday, the 6th August, 2024 / Sravana 15, 1946 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend birthday greetings to the hon. Member of Parliament, Shri Imran Pratapgarhi, on his birthday today.

Shri Imran Pratapgarhi, a distinguished Member of this House since July 2022, also serves as the Chairman of Minority Department of Indian National Congress. Shri Imran Pratapgarhi is renowned for his impactful and emotive verses both in Urdu and Hindi. The promising young parliamentarian has also received, in his capacity as poet, prestigious Yash Bharati Award by the Government of Uttar Pradesh in 2016. His poetry resonates extensively with the people, particularly the youth. This unique ability has enabled him to focus on pressing political and social issues through his poetry and *shayary*.

Uncorrected/Not for publication - 06.08.2024

Hon. Members, on behalf of this House and on my own, I wish him a long, healthy and happy life and extend greetings to his friends, family and admirers. (Ends)

श्री शक्तिसिंह गोहिल : सर, इसकी शादी न हो, इसे शुभकामनाएं दे दीजिए। यह अकेला है।

MR. CHAIRMAN: Shri Shaktisinh Gohil has no experience of the institution. I will be guided by those who have it. But today he is very well dressed. Normally black बायकॉट समझा जाता है, but today it is designer black. Now, Papers to be laid on Table.

PAPERS LAID ON TABLE

श्री प्रतापराव गणपतराव जाधव : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, the year 2022-23.
- (b) Annual Accounts of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

Uncorrected/Not for publication - 06.08.2024

DR. L. MURUGAN: Sir, on behalf of my colleague, Shri Pankaj Chaudhary, I lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

- (1) FEMA. 10R(3)/2024-RB., dated the 23rd April, 2024, publishing the Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) (Amendment) Regulations, 2024.
- (2) FEMA. 395(2)/2024-RB., dated the 23rd April, 2024, publishing the Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Amendment) Regulations, 2024.
- (3) FEMA 5(R)/(4)/2024-RB., dated the 6th May, 2024, publishing the Foreign Exchange Management (Deposit) (Fourth Amendment) Regulations, 2024.

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) SEBI/LAD/NRO/GN/2024/188., dated the 2nd July, 2024, publishing the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2024.
- (2) SEBI/LAD-NRO/GN/2024/190, dated the 10th July, 2024, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2024.
- (3) SEBI/LAD-NRO/GN/2024/191, dated the 11th July, 2024, publishing the Securities and Exchange Board of India

Uncorrected/Not for publication - 06.08.2024

(Credit Rating Agencies) (Amendment) Regulations, 2024.

- (4) SEBI/LAD-NRO/GN/2024/192., dated the 11th July, 2024, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2024.
- (5) SEBI/LAD-NRO/GN/2024/193., dated the 12th July, 2024, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Second Amendment) Regulations, 2024.
- (6) SEBI/LAD-NRO/GN/2024/194., dated the 18th July, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2024.

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/189, dated the 10th July, 2024, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-

- (1) G.S.R. 428(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Chennai and

Uncorrected/Not for publication - 06.08.2024

Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2024.

- (2) G.S.R. 429(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2024.
- (3) G.S.R. 430(E)., dated the 22nd July, 2024, publishing the Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2024.

V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) Ad-hoc Exemption Order No. 4 of 2024, dated the 27th June, 2024, requesting for Ad hoc exemption from payment of customs duty on import of reading eye glasses by M/s Supreme Task India donated by Restoring Vision, USA.
- (2) S.O. 2507(E)., dated the 28th June, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (3) S.O. 2778(E)., dated the 15th July, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (4) G.S.R. 432(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 583(E), dated the 13th

Uncorrected/Not for publication - 06.08.2024

July, 1994.

- (5) G.S.R. 433(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017.
- (6) G.S.R. 434(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 328(E), dated the 30th April, 2022.
- (7) G.S.R. 435(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 69(E), dated the 1st February, 2021.
- (8) G.S.R. 436(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 413(E), dated the 8th May, 2000.
- (9) G.S.R. 437(E)., dated the 23rd July, 2024, amending the Principal Notifications No. G.S.R. 161(E), dated the 28th February, 1999, G.S.R. 122(E), dated the 1st March, 2002 and G.S.R. 798(E), dated the 30th June, 2017.
- (10) G.S.R. 438(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 68(E), dated the 2nd February, 2020.
- (11) G.S.R. 439(E)., dated the 23rd July, 2024, seeking to provide exemption/concessional rate of BCD and SWS to critical minerals, as mentioned therein.
- (12) G.S.R. 440(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 153(E), dated the 1st March, 2011.
- (13) G.S.R. 441(E)., dated the 23rd July, 2024, amending the

Uncorrected/Not for publication - 06.08.2024

various Principal Notifications, as mentioned therein.

- (14) G.S.R. 442(E)., dated the 23rd July, 2024, amending the Principal Notification No. G.S.R. 780(E), dated the 30th June, 2017.
- (15) Ad-hoc Exemption Order No. 5 of 2024, dated the 23rd July, 2024, requesting for Ad hoc exemption from payment of customs duty on re-importation of one unit of Liebherr Heavy Lift Crawler Crane (Model: LR 1350/1, Sl. No.074113) by Bharat Heavy Electricals Limited (BHEL).
- (16) G.S.R. 456(E)., dated the 29th July, 2024, amending the Principal Notification No. G.S.R. 328(E), dated the 30th April, 2022
- (17) S.O. 3058(E)., dated the 31st July, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

VI. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 351(E)., dated the 27th June, 2024, imposing provisional anti-dumping duty on imports of “Telescope Channel Drawer Slider” originating in or exported from the countries mentioned therein, for a period of 6 months in pursuance of preliminary findings issued by DGTR, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

VII. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 443(E)., dated the 23rd July, 2024, publishing the Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Amendment Rules, 2024,

Uncorrected/Not for publication - 06.08.2024

under Section 10 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

VIII. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 427(E)., dated the 19th July, 2024, imposing Countervailing Duty on “New/Unused pneumatic radial tyres with or without tubes and/or flap of rubber (including tubeless tyres), having nominal rim diameter above 16” used in buses and lorries/trucks” originating in or exported from the countries, as mentioned therein, for a period of 5 years, on recommendation of Directorate General of Trade Remedies (DGTR), under sub-section (8) of Section 9 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

IX. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 19 and sub-section (5) of Section 24 of the Export-Import Bank of India Act, 1981:-

- (a) Annual Report and Accounts of the Export-Import Bank of India (EXIM Bank), Mumbai, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Report on the Performance of the above Bank, for the year 2023-24.

X. A copy each (in English and Hindi) of the following papers, under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (a) Annual Report and Accounts of the following Banks, for the year 2023-24 (FY 01.04.2023 to 31.03.2024), together with the Auditor's Report on the Accounts: -
 - (i) Bank of Baroda, Vadodara, Gujarat
 - (ii) Bank of India, Mumbai, Maharashtra

Uncorrected/Not for publication - 06.08.2024

- (iii) Bank of Maharashtra, Pune, Maharashtra
 - (iv) Canara Bank, Bengaluru, Karnataka
 - (v) Central Bank of India, Mumbai, Maharashtra
 - (vi) Indian Bank, Chennai, Tamil Nadu
 - (vii) Indian Overseas Bank, Chennai, Tamil Nadu
 - (viii) Punjab National Bank, New Delhi
 - (ix) Punjab and Sind Bank, New Delhi
 - (x) UCO Bank, Kolkata, West Bengal
 - (xi) Union Bank of India, Mumbai, Maharashtra
- (b) Review by Government on the working of the above Banks.

XI. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 40 of the State Bank of India Act, 1955, as amended by the Banking Laws (Amendment) Act, 1985:-

- (a) Annual Report and Accounts of the State Bank of India, Mumbai, for the year 2023-24 (FY 01.04.2023 to 31.03.2024), together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Bank.

XII. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development (NABARD) Act, 1981:-

- (a) Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above

Uncorrected/Not for publication - 06.08.2024

Bank.

XIII. A copy (in English and Hindi) of the Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, Maharashtra, for the year 2023-24, under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.

XIV. A copy (in English and Hindi) of the Annual Accounts of the International Financial Services Centres Authority (IFSCA), Gandhinagar, Gujarat, for the year 2022-23, under sub-section (4) of Section 16 of the International Financial Services Centres Authority Act, 2019, and the Audit Report thereon.

XV. A copy (in English and Hindi) of the Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the half of the financial year 2023-24, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

XVI. A statement (in English and Hindi) of Market Borrowings by the Central Government, during the year 2023-24.

SHRIMATI ANUPRIYA PATEL: Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 55 of the National Dental Commission Act, 2023:-

- (1) S.O. 990(E)., dated the 1st March, 2024, notifying the commencement of the provisions related to Sections 4, 5, 6, 8, 10, 11, 17, 19, 40, 41, 53 and 58(5) of the National Dental Commission Act, 2023 with effect from 29.02.2024.
- (2) G.S.R. 186(E)., dated the 13th March, 2024, publishing the National Dental Commission (Annual Statement of

Uncorrected/Not for publication - 06.08.2024

Accounts, Annual report and Other Reports and Statements) Rules, 2024.

- (3) G.S.R. 189(E)., dated the 13th March, 2024, publishing the National Dental Commission Rules, 2024.

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 54 of the National Nursing and Midwifery Commission Act, 2023:-

- (1) G.S.R. 187(E)., dated the 13th March, 2024, publishing the National Nursing and Midwifery Commission Rules, 2024.
- (2) G.S.R. 188(E)., dated the 13th March, 2024, publishing the National Nursing and Midwifery Commission (Annual Statement of Accounts, Submission of Annual Report and Other Reports and Statements) Rules, 2024.

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (1) G.S.R 95(E)., dated the 5th February, 2024, publishing the Drugs (Amendment) Rules, 2024.
- (2) G.S.R 216(E)., dated the 18th March, 2024, publishing the Drugs (Second Amendment) Rules, 2024.
- (3) G.S.R 293(E)., dated the 28th May, 2024, publishing the Drugs (Third Amendment) Rules, 2024.

IV. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Eighteenth Annual Report and Accounts of the

Uncorrected/Not for publication - 06.08.2024

Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Dibrugarh, Assam, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (ii) (a) Nineteenth Annual Report and Accounts of the Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Dibrugarh, Assam, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (iii) (a) Twentieth Annual Report and Accounts of the Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Dibrugarh, Assam, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (iv) (a) Twenty-First Annual Report and Accounts of the Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Dibrugarh, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (v) Statement giving reasons for the delay in laying the papers

Uncorrected/Not for publication - 06.08.2024

mentioned at (i) (a), (ii) (a), (iii) (a) & (iv) (a) above.

- (vi) (a) Seventy-sixth Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited (FACT), Kochi, Kerala, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (vii) (a) Seventy-seventh Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited (FACT), Kochi, Kerala, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (viii) (a) Seventy-eighth Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited (FACT), Kochi, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (ix) (a) Seventy-ninth Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited (FACT), Kochi, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (x) Statement giving reasons for the delay in laying the papers mentioned at (vi) (a), (vii) (a), (viii) (a) & (ix) (a) above.

Uncorrected/Not for publication - 06.08.2024

- (xi) (a) Sixty-fourth Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xii) (a) Sixty-fifth Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xiii) (a) Sixty-sixth Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xiv) (a) Sixty-seventh Annual Report and Accounts of the Fertilizer Corporation of India Limited (FCIL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xv) Statement giving reasons for the delay in laying the papers mentioned at (xi) (a), (xii) (a), (xiii) (a) & (xiv) (a) above.
- (xvi) (a) Forty-second Annual Report and Accounts of the

Uncorrected/Not for publication - 06.08.2024

Projects and Development India Limited (PDIL), Gautam Buddh Nagar, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (xvii) (a) Forty-third Annual Report and Accounts of the Projects and Development India Limited (PDIL), Gautam Buddh Nagar, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (xviii) (a) Forty-fourth Annual Report and Accounts of the Projects and Development India Limited (PDIL), Gautam Buddh Nagar, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (xix) (a) Forty-fifth Annual Report and Accounts of the Projects and Development India Limited (PDIL), Gautam Buddh Nagar, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (xx) Statement giving reasons for the delay in laying the papers mentioned at (xvi) (a), (xvii) (a), (xviii) (a) & (xix) (a)

Uncorrected/Not for publication - 06.08.2024

above.

- (xxi) (a) Forty-second Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited (HFCL), Noida, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xxii) (a) Forty-third Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited (HFCL), Noida, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xxiii) (a) Forty-fourth Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited (HFCL), Noida, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xxiv) (a) Forty-fifth Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited (HFCL), Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xxv) Statement giving reasons for the delay in laying the papers mentioned at (xxi) (a), (xxii) (a), (xxiii) (a) & (xxiv) (a)

Uncorrected/Not for publication - 06.08.2024

above.

- (xxvi) (a) Forty-first Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xxvii) (a) Forty-second Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xxviii) (a) Forty-third Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xxix) (a) Forty-fourth Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (xxx) (a) Forty-fifth Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited (RCFL), New Delhi, for

Uncorrected/Not for publication - 06.08.2024

the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (xxxi) Statement giving reasons for the delay in laying the papers mentioned at (xxvi) (a), (xxvii) (a), (xxviii) (a), (xxix) (a) & (xxx) (a) above.
- (xxxii) (a) Forty-sixth Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.
- (xxxiii) (a) Forty-seventh Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.
- (xxxiv) (a) Forty-eighth Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.
- (xxxv) (a) Forty-ninth Annual Report and Accounts of the National Fertilizers Limited (NFL), New Delhi, for the year 2022-

Uncorrected/Not for publication - 06.08.2024

23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (xxxvi) Statement giving reasons for the delay in laying the papers mentioned at (xxxii) (a), (xxxiii) (a), (xxxiv) (a) & (xxxv) (a) above.
- (xxxvii) (a) Fifty-fourth Annual Report and Accounts of the Madras Fertilizers Limited (MFL), Chennai, Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (xxxviii) (a) Fifty-fifth Annual Report and Accounts of the Madras Fertilizers Limited (MFL), Chennai, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (xxxix) (a) Fifty-sixth Annual Report and Accounts of the Madras Fertilizers Limited (MFL), Chennai, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
- (xl) (a) Fifty-seventh Annual Report and Accounts of the Madras Fertilizers Limited (MFL), Chennai, Tamil Nadu, for the

Uncorrected/Not for publication - 06.08.2024

year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (xli) Statement giving reasons for the delay in laying the papers mentioned at (xxxvii) (a), (xxxviii) (a), (xxxix) (a) & (xl) (a) above.
- (xlii) (a) Seventeenth Annual Report and Accounts of the FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Jodhpur, Rajasthan, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
- (xliii) (a) Eighteenth Annual Report and Accounts of the FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Jodhpur, Rajasthan, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
- (xliv) (a) Nineteenth Annual Report and Accounts of the FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Jodhpur, Rajasthan, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
- (xlv) (a) Twentieth Annual Report and Accounts of the FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Jodhpur,

Uncorrected/Not for publication - 06.08.2024

Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.
- (xlvi) Statement giving reasons for the delay in laying the papers mentioned at (xlii) (a), (xliii) (a), (xliv) (a) & (xlv) (a) above.
- (xlvii) (a) Annual Report and Accounts of the HIL (India) Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

V. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998:-

- (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), S.A.S. Nagar, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

VI. A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India

Uncorrected/Not for publication - 06.08.2024

Institutes of Medical Sciences Act, 1956 (as amended in 2012):-

- (i) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Madurai, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Madurai, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Fourth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Deoghar, Jharkhand, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

VII. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Regional Institute of

Uncorrected/Not for publication - 06.08.2024

Medical Sciences (RIMS), Imphal, Manipur, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

श्री बी .एल .वर्मा : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) S.O. 2403(E)., dated the 21st June, 2024, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (First Amendment) Order, 2024.
- (2) S.O. 2718(E)., dated the 11th July, 2024, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2024.

II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 23 and sub-section (4) of Section 24 of the Bureau of Indian Standards Act, 2016:-

- (a) Annual Report and Accounts of the Bureau of Indian Standards (BIS), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above

Uncorrected/Not for publication - 06.08.2024

Bureau.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

SHRI SHANTANU THAKUR: Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways, under Section 73 of the Major Port Authorities Act, 2021:-

- (1) GAD/G/REG/502., dated the 7th March, 2024, publishing the Board of Major Port Authority for Mumbai Port (Meetings of Board and Transaction of Business) Regulations, 2024.
- (2) CHPA/RRC/001/2024., dated the 10th May, 2024, publishing the Board of Major Port Authority for Chennai Port (Meetings of Board and Transaction of Business) Regulations, 2024.
- (3) SMPK/01/2024-25, dated the 15th June, 2024, publishing the Board of Major Port Authority for Syama Prasad Mookerjee Port, Kolkata (Meetings and Transaction of Business) Regulations, 2024.

II. A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. IMU/HQ/ADM/Notification/2024/01., dated the 28th March, 2024, notifying the Membership, Constitution, Quorum and Tenure of the Planning Board and Regulation for the conduct of Planning Board Meeting for general information, under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

III. A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 295(E)., dated the 28th May, 2024, publishing the Inland Vessels (Design and Construction) Rules, 2024,

Uncorrected/Not for publication - 06.08.2024

under Section 113 of the Inland Vessels Act, 2021.

IV. A copy each (in English and Hindi) of the following papers, under Section 24 of the Inland Waterways Authority of India Act, 1985:-

- (a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

श्री हर्ष मल्होत्रा : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 255(E)., dated the 29th April, 2024, amending the Principal Notification No. G.S.R. 835(E), dated the 3rd November, 2015, under Section 30B of the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-

- (1) G.S.R. 281(E)., dated the 17th May, 2024, amending the Principal Notification No. G.S.R. 490(E), dated the 13th July, 2007.
- (2) ICSI/01/L/2024., dated the 28th May, 2024, designating Ms. Sonia Bajjal, Joint Secretary as the Director (Discipline) of the Institute of Company Secretaries of

Uncorrected/Not for publication - 06.08.2024

India with effect from 27th May, 2024, in place of Shri Ashok Kumar Dixit.

III.A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 414(E)., dated the 16th July, 2024, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2024.
- (2) G.S.R. 431(E)., dated the 22nd July, 2024, publishing the Investor Education and Protection Fund Authority (Manner of Recruitment and Terms and Conditions of Service of Public Relation Officer and Assistant Manager) Rules, 2024.

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016, along with delay statements:-

- (1) IBBI/2019-20/GN/REG050., dated the 20th November, 2019, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.
- (2) IBBI/2019-20/GN/REG051., dated the 20th November, 2019, publishing the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.
- (3) IBBI/2019-20/GN/REG052., dated the 28th November, 2019, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate

Uncorrected/Not for publication - 06.08.2024

Persons) (Third Amendment) Regulations, 2019.

(Ends)

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 5th August 2024 passed the Appropriation No.(2) Bill, 2024. The Speaker has certified that the Bill is a Money Bill.

I lay a copy of the said Bill on the Table.

(Ends)

(Followed by VKK/1B)

VKK-DN/1B/11.05

STATEMENT RE. IMPLEMENTATION OF 31ST REPORT OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल) : महोदय, मैं पंचायती राज मंत्रालय से संबंधित अनुदान मांगों 2023-24 के संबंध में विभाग-संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति के 31वें प्रतिवेदन में अंतर्विषय सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

(समाप्त)

Uncorrected/Not for publication - 06.08.2024

**STATEMENT RE. IMPLEMENTATION OF 20TH REPORT OF
DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE
ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA): Sir, I lay a statement regarding Status of implementation of recommendations contained in the 20th Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution on 'Quality Control Cells (QCCs)'.

(Ends)

MR. CHAIRMAN: Hon. Members, if the House so agrees, the lunch hour may be dispensed with today to continue further Discussion on the Working of the Ministry of New and Renewable Energy Sources at 1 p.m. Do I have the leave of the House? Thank you. I am grateful. ...(*Interruptions*)... Now, Matters raised with permission. Shri Vikramjit Singh Sahney; Concern over misuse of social media in spreading disharmony in the society. ...(*Interruptions*)...

श्री प्रमोद तिवारी : सर, ...(*व्यवधान*)...

MR. CHAIRMAN: I have taken note of it. ...(*Interruptions*)... You have discussed it with me in the Chamber.

Uncorrected/Not for publication - 06.08.2024

MATTERS RAISED WITH PERMISSION OF CHAIR

Concern over Misuse of Social Media in Spreading Disharmony in Society

SHRI VIKRAMJIT SINGH SAHNEY (PUNJAB): Mr. Chairman, Sir, first of all, I pay my homage to बहन सुषमा स्वराज जी, जिन्होंने भारतीय राजनीति पर एक अमिट छाप छोड़ी, आज उनकी death anniversary है, हम श्रद्धांजलि पेश करते हैं।

Sir, today, I stand before you with a heavy heart compelled to address a growing menace that threatens the social fabric of our society and disrupts the communal harmony. There is a handful amount of fringe elements who misuse the social media platforms to spread hate on the basis of caste, creed and religion. चेयरमैन सर, सोशल मीडिया पर कोई discipline नहीं है, ईवन आदरणीय प्रधान मंत्री जी के लिए, लीडर ऑफ अपोजिशन के लिए किसी कम्युनिटी के बारे में, किसी के भी बारे में अनरगल बोलते हैं। किसी की कोई जिम्मेदारी नहीं, कोई रोक-टोक नहीं है। हम अकसर देखते हैं कि सोशल मीडिया पर छोटी-सी घटना है, जैसे किसी खिलाड़ी से कैच छूट गया, उसको 'के' बना दिया। अभी पिछले हफ्ते इंडियन आर्मी के टॉप ऑफिशियल आत्मनिर्भरता पर स्पीच दे रहे थे, उनसे 'के' वर्ड बोला नहीं जा सका, तो इतना दुरुपयोग सोशल मीडिया का हो रहा है। I am also submitting a dossier of 38 pages, laying it on the Table of the House, of various hate accounts which we feel is

just spreading hatred quite irresponsibly. सुबह उठिए, तो कोई कुछ लिख रहा है, कोई कुछ लिख रहा है। पहले तो उसमें फेक अकाउंट्स बने हुए हैं। यह मैंने चेक किया Ministry of Electronics and Information Technology and State Policy Department अब कहती है कि ये हेट स्पीच के दायरे में नहीं आते हैं। यह पंजाब में भी बहुत चल रहा है और भी कई जगहों पर चल रहा है। वर्ष 2000 में Information Technology Act एक कानून बना था। वह अब obsolete हो गया, तब सोशल मीडिया नहीं था। हम प्राइवेट मेम्बर बिल भी लेकर आए हैं। मैंने फ्राइडे को सबमिट भी किया है कि इस पर कानून बनना चाहिए।

(श्री उपसभापति पीठासीन हुए)

सर, मुझे उम्मीद है कि सदन में इस पर चर्चा होगी, पर जब तक वह कानून नहीं बनता, तब तक ये हेट स्पीच के लिए हमारी सोसायटी में जीरो टॉलरेंस है और एमओआईटी को सारे अकाउंट्स बिना किसी भेदभाव के, कोई ए,बी, सी,डी, एफ बंद कराएं, क्योंकि सोसायटी में टेंशन हो रही है। हमारा Fundamental Right to Freedom of Expression है, but liberty has to be used with some discipline. कोई सेंसर नहीं है, कोई आधार कार्ड नहीं है। जो मर्जी सुबह twitter का अकाउंट बना लो और किसी के भी खिलाफ लिखते जाओ, जिससे बहुत टेंशन हो रही है। सर, मैं आखिर में यही कहूंगा -

Uncorrected/Not for publication - 06.08.2024

बेखौफ हुए श्मा मेरे यार बांटिए
नफरत नहीं जहां में, फख्त प्यार बांटिए
फूल देकर उनको दीजिए नसीहत,
जो लोग कहते हैं राहों में खार बांटिए...**(समय की घंटी)...**

(समाप्त)

श्री उपसभापति : विक्रमजीत जी, आपका समय खत्म हो गया है। It is not going on record now. Thank you.

The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Vikramjit Singh Sahney: Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Shri Ramji (Uttar Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Imran Pratapgarhi (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Jose K. Mani (Kerala), Shri Sandosh Kumar P (Kerala), Shrimati Mahua Maji (Jharkhand), Shri Ravi Chandra Vaddiraju (Telangana), Shri P. Wilson (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Dr. Ashok Kumar Mittal (Punjab), Shri Niranjana Bishi (Odisha), Shri Prakash Chik Baraik (West Bengal), Shri Saket Gokhale (West Bengal), Shri Jawhar Sircar (West Bengal), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shri Sanjeev Arora (Punjab), Shri Sanjay Yadav (Bihar), Shri Sant Balbir Singh (Punjab),

Uncorrected/Not for publication - 06.08.2024

Shri Sujeet Kumar (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Sulata Deo (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Dhananjay Bhimrao Mahadik (Maharashtra). (Ends)

(Followed by BHS/1C)

BHS-GS/1C/11.10

MR. DEPUTY CHAIRMAN: Shri Shambhu Sharan Patel, "Concern over lack of basic medical facilities in private hospitals in Bihar."

Concern Over Lack of Basic Medical Facilities in Private Hospitals in Bihar

श्री शंभू शरण पटेल (बिहार) : धन्यवाद उपसभापति महोदय। आपने पूरे देश सहित बिहार के पटना में प्राइवेट अस्पताल में बेसिक मेडिकल सुविधाओं की कमी के संबंध में बोलने का मौका दिया है, इसके लिए मैं आपको हृद्य से धन्यवाद देता हूं।

महोदय, स्वास्थ्य हमारे मानव जीवन का बहुत ही महत्वपूर्ण विषय है। स्वास्थ्य ही धन है, ऐसा कहा जाता है। महोदय, 2005 के पहले बिहार में स्वास्थ्य व्यवस्था, अस्पतालों की व्यवस्था बहुत ही लचर थी। बिहार में 2005 के बाद से एनडीए की सरकार बनी है, तो वहां के अस्पतालों का, वहां के ग्रामीण क्षेत्र में जो स्वास्थ्य सुविधाएं हैं, उनमें बहुत ही सुधार हुआ है।

महोदय, पटना जैसे शहरों में जगह-जगह पर जैसे किराना की दुकान खुलती हैं, वैसी ही पटना और अन्य जगहों पर निजी अस्पताल खोल दिए गए हैं।

वहां पर भ्रामक तरीके से लिखा जाता है मल्टी सुपर स्पेशलिटी अस्पताल, आसीसीयू, सीसीयू, लेकिन जब आप वहां पर जाएंगे, तो वहां पर किसी भी तरह की सुविधा लोगों को नहीं मिलती है। आए दिन अस्पताल के मरीजों और परिजनों का अस्पताल के मैनेजमेंट के साथ झगड़ा होता रहता है।

हमारी सरकार ने आयुष्मान जैसी योजनाओं को लागू किया, जिससे लाखों-करोड़ों गरीब लोगों को इसका लाभ भी हुआ है। मैं सदन के माध्यम से माननीय मंत्री जी से आग्रह करना चाहूंगा कि जितने भी प्राइवेट अस्पताल हमारे प्रांत के हैं, खासकर के हमारे पटना के हैं, उनका केन्द्रीय स्वास्थ्य एजेंसी के सुपरवीजन में जांच की जाए, और यह पता करवाया जाए कि जिन सुविधाओं के बारे में वे बोल रहे हैं, उन सुविधाओं को वे लोगों को दे पाते हैं या नहीं दे पाते हैं। अगर वे दे पाते हैं, तो इसका मानक क्या है? बेवजह से जो लोगों को लूटा जाता है, एम्बुलेंस और अस्पतालों के बीच जो नेक्सस है, उसको समाप्त करने कि दिशा में सरकार पहल करे। यही आग्रह करने के लिए मैंने आज यह विषय उठाया है, धन्यवाद।

(समाप्त)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Shambhu Sharan Patel: Dr. Bhim Singh (Bihar), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Mahua Maji (Jharkhand), Shri Imran Pratapgarhi (Maharashtra) and Shri Niranjana Bishi (Odisha).

(Ends)

Uncorrected/Not for publication - 06.08.2024

श्री उपसभापति: धन्यवाद, माननीय शंभू शरण पटेल जी। Now, Shri Vaiko, "Concern over frequent attacks and arrest of Indian fishermen by Sri Lankan Navy."

Concern Over Frequent Attacks and Arrest of Indian Fishermen by Sri Lankan Navy

SHRI VAIKO (Tamil Nadu): Hon. Deputy Chairman, Sir, and my beloved colleagues of this House, I want to raise an important issue in which fishermen of Tamil Nadu are continuously attacked by the Sri Lankan Navy, some of whom get killed and the remaining fishermen are taken to Colombo and put in the prison. Even today, 83 Tamil Nadu fishermen are inside the prison.

In 2014, there was a cricket match between Sri Lanka and India. Before the match took place, the Sri Lankan Navy personnel entered our territorial waters. They hastened the fishermen saying: "If Sri Lanka loses this time in the cricket, we will kill you." That was reported in the press, and Sri Lanka was defeated. The same night, four fishermen were attacked. Their heads were chopped off and the bodies and heads were floating in the sea shore. Likewise, now, more than 875 fishermen over these forty years have been attacked and killed by the Sri Lankan Navy. The Union Government is not taking up any issues to prevent such killings in the high sea. Last week, the Sri Lankan Navy attacked fishermen from

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Rameshwaram. In the attack, one fisherman drowned in the sea and the other fisherman could not be traced. They have taken two fishermen into custody. Three days back, Sri Lankan Navy handed over the mortal remains of a fisherman who died in the attack and of two other fishermen. While this act was going on, another group of Sri Lankan Navy has taken into custody another four fishermen from Pudukottai district who were fishing on high sea. A pall of gloom descended on fishermen colonies in the coastal habitation. Fishermen Associations in Rameshwaram had announced indefinite strike for last three days, since 85 fishermen are still languishing in the Sri Lankan prisons; their livelihood is being taken away. I met the Prime Minister. I represented the matter. Then, I met the External Affairs Minister twice, and he has also told me: "We are really worried. We are trying to improve the situation."

(Contd. by RL/1D)

RL-LP/11.15/1D

SHRI VAIKO (Contd.): Sir, I said that when they come to our territorial waters, they attack and kill and the bodies are floating in the seas. I want to know whether these Tamil Nadu fishermen are citizens of India or not. If they are citizens of India, what are you doing? What is your neighbour... ..(Interruptions)... (Ends)

Uncorrected/Not for publication - 06.08.2024

MR. DEPUTY CHAIRMAN: Thank you. (*Time-bell rings.*) Thank you, hon. Vaikoji. ...(*Interruptions*)... Thank you. ...(*Interruptions*)... You have raised the issue. ...(*Interruptions*)...

The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Vaiko: Shrimati Jebi Mather Hisham (Kerala), Shrimati Mahua Maji (Jharkhand), Dr. V. Sivadasan (Kerala), Shri Jose K. Mani (Kerala), Shri P. Wilson (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Shri K.R.N. Rajeshkumar (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Saket Gokhale (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri S. Selvaganabathy (Puducherry).

(Ends)

SHRI VAIKO: Sir,... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Thank you. ...(*Interruptions*)... Thank you. ...(*Interruptions*)... Time is over. ...(*Interruptions*)... Yes, you have already raised the issue. ...(*Interruptions*)... You have put your points. ...(*Interruptions*)... Thank you. ...(*Interruptions*)... *Mananiya Prof. Ram Gopal Yadav; 'Concern over vulgar contents available on Instagram Reels.'* ...(*Interruptions*)... Prof. Ram Gopal Yadavji. ...(*Interruptions*)...

Uncorrected/Not for publication - 06.08.2024

Vaikoji, your time is over. ...(*Interruptions*)... It is not going on record.

...(*Interruptions*)...

SHRI VAIKO: *

MR. DEPUTY CHAIRMAN: Time is over. ...(*Interruptions*)... Prof. Ram

Gopal Yadavji. ...(*Interruptions*)... प्रो. राम गोपाल यादव जी, आप बोलिए।

(... व्यवधान...)

प्रो. राम गोपाल यादव : सर, क्या मैं बैठ जाऊँ?

श्री उपसभापति : नहीं, आप बोलिए, आपका माइक ऑन है। Please.

...(*Interruptions*)... यह जीरो ऑवर तीन मिनट का होता है, इसके बाद दूसरे

माननीय सदस्य बोलेंगे। (...व्यवधान...) रिकॉर्ड पर नहीं जाता है।

(...व्यवधान...) Please. ...(*Interruptions*)...

प्रो. राम गोपाल यादव : महोदय, टाइम रिसेट कराइए।

श्री उपसभापति : हम आपको पूरे तीन मिनट देंगे, आप बोलिए। ...व्यवधान...(

Please. ...(*Interruptions*)... Nothing is going on record.

...(*Interruptions*)... Please. ...(*Interruptions*)... प्रो. राम गोपाल यादव जी,

आप बोलिए। Please. ...(*Interruptions*)... Prof. Ram Gopal Yadavji, please.

...(*Interruptions*)...

SHRI VAIKO: *

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Uncorrected/Not for publication - 06.08.2024

MR. DEPUTY CHAIRMAN: Prof. Ram Gopal Yadavji, please.

...(Interruptions)... प्रो. राम गोपाल यादव जी, आप बोलिए। आपकी आवाज आ रही है, यह रिकॉर्ड पर है।

प्रो. राम गोपाल यादव : महोदय, जब तक वे बोलना बंद नहीं करेंगे, तब तक मैं कैसे बोल सकता हूँ?)... व्यवधान ...(

MR. DEPUTY CHAIRMAN: It is not going on record, Mr. Vaiko.

प्रो. राम गोपाल यादव : इतने शोर में बोलना कैसे संभव है?

MR. DEPUTY CHAIRMAN: It is not going on record. ...(Interruptions)...

प्रो. राम गोपाल यादव जी, आप बोलिए। (...व्यवधान) प्रो. राम गोपाल यादव जी, क्या मैं आपको बाद में बुलाऊँ?

प्रो. राम गोपाल यादव : महोदय, जब वे पीछे से बोल रहे हैं, तो मैं कैसे बोलूँ?

श्री उपसभापति : मैं किसी और को बुला लेता हूँ, जो आपकी जगह पर बोल लेंगे।

प्रो. राम गोपाल यादव : महोदय, आवाज ओवरलैप कर रही है।

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... Please take your

seat, hon. Vaiko. ...(Interruptions)... You are a very senior member.

...(Interruptions)... Your time is already over. ...(Interruptions)...

Please. ...(Interruptions)...

प्रो. राम गोपाल यादव : महोदय, इस टाइम को शुरू से, जीरो से आरंभ करवा दीजिए।

श्री उपसभापति : आप बोलिए, हम टाइम देख लेंगे।

Concern Over Vulgar Contents Available on Instagram Reels

प्रो. राम गोपाल यादव (उत्तर प्रदेश): महोदय, हमारे जमाने में जब प्रारंभिक शिक्षा शुरू हुई थी, तो अंग्रेजी छठवीं क्लास से पढ़ाई जाती थी। जब छात्र थोड़ी-सी अंग्रेजी सीख लेता था, तो टीचर उन्हें एक वाक्य रटवाता था कि, If wealth is lost, nothing is lost. If health is lost, something is lost. If character is lost, everything is lost. मुझे बहुत चिंता भी है और अफसोस भी है कि हम धीरे-धीरे ऐसी स्थिति में पहुँच गए हैं कि कुछ चैनल्स भी और उसमें चलने वाले कुछ प्रोग्राम्स भी समाज में निरंतर वल्गैरिटी और वॉयलेंस को बढ़ावा दे रहे हैं। महोदय, मैं इंस्टाग्राम रील प्ले का स्पेशियली नाम लेना चाहूंगा। बड़े पैमाने पर देश के युवा और नई पीढ़ी एक अनुमान के अनुसार लगभग तीन घंटे उन सीरियल्स और बहुत ही भद्दे व अश्लील किस्म के प्रचार को देखने के लिए बर्बाद करते हैं। इससे समाज में बहुत सारी विकृतियाँ पैदा हो रही हैं। हम अखबारों में आए दिन पढ़ते हैं कि इंस्टाग्राम पर मित्रता हुई, शादी हुई, लड़के ने लड़की का मर्डर कर दिया, कहीं लड़की लड़के का सारा सामान चुराकर चली गई, आदि-आदि। ऐसी घटनाएँ रोज होती हैं।

महोदय, हम लोगों के परिवार ऐसे रहे हैं, जहाँ दिन में एक बार सारे परिवार के लोग, माँ, बाप, बेटे, बहिन, भाई, बच्चे सब साथ में बैठते थे, लेकिन अब सभी फोन में उलझे रहते हैं। रिलेशनस के, मित्रता के जो संबंध हैं, जो एफिनिटी है, जो बाँड है, अब उनमें भी धीरे-धीरे कमी आने लगी है। हम लोगों को निरंतर समाचार-पत्रों के माध्यम से सूचनाएँ मिलती रहती है, हमारे आस-पड़ोस में भी घटनाएँ घटती

रहती हैं कि कहाँ पर बेटे ने बाप को मार दिया। महोदय, जो प्रेम होना चाहिए, वह धीरे-धीरे खत्म हो रहा है। (RK/1E पर जारी)

RK-DC/1E/11.20

प्रो. राम गोपाल यादव (क्रमागत) : जो आपस में बैठकर रोज अपनी बातें करते थे, साथ खाना खाते थे, वह नहीं है। जिस वक्त यह होता है, तब फोन में लगे होते हैं। यह ऑनलाइन एजुकेशन और शुरू हो गई है। इन स्मार्टफोंस ने बच्चों तक ये सारी चीजें, सारी गंदगी पहुंचाने का काम किया है। ...(समय की घंटी)... एक मिनट हमारा पहले ही चला गया था।

श्री उपसभापति : वह टाइम हमने दिया था। 70 सेकंड्स थे।

प्रो. राम गोपाल यादव : मैंने एक बार बहुत पहले हाउस में कहा था, तब आप ही चेयर पर थे कि जब भी किसी समाज में न्यूडिटी और एल्कोहॉलिज्म बढ़ जाता है, तो कई सभ्यताएं इससे नष्ट हो गई हैं और हम देख रहे हैं कि वह स्थिति बढ़ती चली जा रही है। ...(समय की घंटी)...

श्री उपसभापति : प्रोफेसर साहब, समय हो गया है।

प्रो. राम गोपाल यादव : मैंने Arnold Toynbee को क्वोट किया था। ऐसे-ऐसे वस्त्र लोग पहनते हैं कि उस तरफ चेहरा करने से नज़र झुक जाती है। ...(समय की घंटी)...

श्री उपसभापति : थैंक यू, थैंक यू। यह महत्वपूर्ण मुद्दा है।

प्रो. राम गोपाल यादव : गवर्नमेंट से मैं कहना चाहूँगा कि जनसंघ के जमाने से मैं

सुनता आया हुआ हूँ कि भारतीय संस्कृति को सुरक्षित रखने के लिए...

(समाप्त)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Prof. Ram Gopal Yadav: Shri P. Wilson (Tamil Nadu), Shri Javed Ali Khan (Uttar Pradesh), Shri Pramod Tiwari (Rajasthan), Shri Sandosh Kumar P (Kerala), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Sanjeev Arora (Punjab), Shri M. Shanmugam (Tamil Nadu), Shri Jawhar Sircar (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. V. Sivadasan (Kerala), Shri Sanjay Yadav (Bihar), Dr. John Brittas (Kerala), Shri Ajit Kumar Bhuyan (Assam), Shrimati Mahua Maji (Jharkhand), Shrimati Priyanka Chaturvedi (Maharashtra), Ms. Dola Sen (West Bengal), Shri Ravi Chandra Vaddiraju (Telangana), Shri Prakash Chik Baraik (West Bengal), Shri Jose K. Mani (Kerala), Dr. Sarfraz Ahmad (Jharkhand), Shri Anil Kumar Yadav Mandadi (Telangana), Shrimati Sulata Deo (Odisha), Shri Sujeet Kumar (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Saket Gokhale (West Bengal), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Niranjana Bishi (Odisha).

(Ends)

Uncorrected/Not for publication - 06.08.2024

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Now Dr. John Brittas. ...*(Interruptions)*...

SHRI VAIKO: *...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Now, Dr. John Brittas...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. John Brittas. ...*(Interruptions)*...

SHRI VAIKO: *...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is only for three minutes. You have spoken more than that. Please...*(Interruptions)*...

Demand for Sanction of Sree Chitra Tirunal Institute for Medical Sciences and Technology (SCTIMST), Thiruvananthapuram, Kerala

DR. JOHN BRITTAS (KERALA): Sir, as this House knows, Kerala is a model State with respect to advancement it has made in the field of health. The State has consistently ranked number one as per the NITI Aayog index. The index, related to health and well-being in the Kerala model, is being often cited globally. It was in this context that Kerala had proposed a Life Science Park ushering in research, development and

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production in connection with all the verticals attached to this sector. Underlying the importance of cooperative federalism, which the hon. Prime Minister always harp, the Government of Kerala proposed a joint-venture between Sree Chitra Tirunal Institute for Medical Sciences and Technology and KSIDC to set up a medical devices park at the Life Science Park in Thonnakkal. The purpose was to develop state-of-the-art facilities for medical devices including medical implants and extracorporeal devices. It used to be noted that Sree Chitra Tirunal Institute for Medical Sciences holds significant expertise, experience and synergy with KSIDC would have paid there for establishment of state-of-the-art facilities that would have helped the whole nation. Just to briefly elaborate, the objective of the park was to offer comprehensive infrastructure for the designing, prototyping, testing and validation of medical devices. It also intended to encourage dissemination of knowledge and setting up of modular manufacturing units. The project would have created 1,200 direct jobs and more than 5,000 additional jobs. The unfortunate part, Sir, is that despite the cooperative federalism dictum and mantra being told out, this project has been pending with the Government of India for the last several years, and the Sree Chitra Institute which comes under the Prime Minister had sent this proposal

Uncorrected/Not for publication - 06.08.2024

with a favourable noting that this may be assented to. I, hereby, crave the indulgence of the hon. Prime Minister that this institute which would go a long way in having innovation, research and development in the field of health, should be approved by the Government of India. It is to be noted that, Kerala which is a model State in the arena of health, has been denied an All India Institute of Medical Sciences for the last several years despite granting one or two All India Institute of Medical Sciences in various States. I strongly protest the discrimination shown to Kerala by the Government of India and would request earnestly, the Government of India to sanction this joint-venture. Thank you. (Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. John Brittas: Shrimati Mahua Maji (Jharkhand), Shri Prakash Chik Baraik (West Bengal), Shri Jose K. Mani (Kerala), Shri Saket Gokhale (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri P. Wilson (Tamil Nadu), Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Jawhar Sircar (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), Prof. Manoj Kumar Jha (Bihar), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Niranjan Bishi (Odisha). (Ends)

(Followed by DPS/1F)

DPS-PRB/1F/11.25

MR. DEPUTY CHAIRMAN: Now, Shri Iranna Kadadi on 'Need for reforms for Food Processing Industries under PM Formalisation of Micro food processing Enterprises (PMFME) Scheme'.

Need for Reforms for Food Processing Industries under PM Formalisation of Micro Food Processing Enterprises (PMFME) Scheme

SHRI IRANNA KADADI (KARNATAKA): * "Sir, with the noble intent of doubling the farmer's income, our hon. Prime Minister, Shri Narendra Modi, has brought Pradhanmantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme and Agricultural Interest Fund (AIF) Scheme. Under the PMFME scheme, the farmers can increase the value of their crop by processing the food grains in the processing centers. This scheme with an objective of increasing the farmer's income, allows them to store the food grains in the godowns/warehouses until the farmers get a good price of their produce in the market.

*English translation of the original speech in Kannada.

Uncorrected/Not for publication - 06.08.2024

Sir, the objectives of this scheme also include construction of these godowns, sorting and classification of food grains and providing technical support to the farmers for related agricultural activities. Such schemes have been started to provide various facilities to the farmers and to double their income.

However, the banks, while financing these Micro Processing units and the related basic infrastructure, consider these units as Micro Industries. Sir, the banks insist on the conversion of these lands from agricultural category to non agricultural category as the precondition for sanctioning the loans. The farmers convert their land into the non agricultural category only to fulfill the requirements of the bank, to get this loan. In such a situation, conversion is carried out in the local Panchayat records.

When the agricultural land gets converted into non agricultural land, the local Panchayat assesses the land revenue under industry category, which increases the tax liability of the farmer. This also increases the tax burden on the farmer. Even if the farmer does not get any profit from the processing unit, the land which has been converted would continue to be taxed as non agricultural land. The farmer is thus, again compelled to

Uncorrected/Not for publication - 06.08.2024

convert the land into agricultural land by frequenting the government offices.

Sir, I request to kindly consider the Micro processing units under the category of agricultural activities, and allow such activities to be carried out on the agricultural land. Sir, I also request that the farmer should be given an opportunity to construct a cattle shed on 10% of his land, a warehouse to manufacture jaggery, small processing units, small godown/warehouse to store the food grains, to have small units for sorting, classifying and packing the grains. Since these are the agriculture related activities which should be allowed on the agricultural land, that will encourage many more farmers to avail these facilities. I request to take up this issue on priority by giving the requisite direction to the banks. I hereby humbly request the Central Government, through you, Sir, to take the required steps in this regard. Thank you, Sir.

(Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Iranna Kadadi: Shri Niranjan Bishi (Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati

Uncorrected/Not for publication - 06.08.2024

Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra) and Shri R. Girirajan (Tamil Nadu). (Ends)

MR. DEPUTY CHAIRMAN: Now, Shrimati Rajani Ashokrao Patil on 'Concern over safety and security of people's investment made in various Multi State Cooperative Units in Maharashtra'.

Concern over Safety and Security of People's Investment Made in Various Multi State Cooperative Units in Maharashtra

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र) : उपसभापति महोदय, आपने मुझे जीरो ऑवर में बोलने का मौका दिया, इसके लिए आपका धन्यवाद। महाराष्ट्र में खासतौर पर मराठवाड़ा में मल्टी स्टेट क्रेडिट कोऑपरेटिव संस्थाओं द्वारा जो घोटाला, जो स्कैम हो रहा है, मैं उसके बारे में बोलना चाहती हूँ। इस घोटाले में हमारे किसान, मजदूर, देहाड़ी करने वाले गरीब लोग शामिल हैं, क्योंकि उनको ही पीड़ित किया जाता है। With your permission, I would like to speak in Marathi for my people.

*"धन्यवाद। आपने बोलने का अवसर दिया। हमारे मराठवाड़ा में बीड , जालना ,धाराशिव ,छत्रपति संभाजी नगर तथा लातूर में अनेक बहु-राज्य सहकारी बैंक काम करते हैं। इनमें शुभ-कल्याण ,राजस्थानी ,साईराम ,ज्ञानराधा ,वीर जिजाऊ माँ साहेब जैसे सहकारी बैंक पिछले एक साल से बंद पड़े हैं। इस वजह से

*English translation of original speech in Marathi.

खाताधारक तथा निवेशक कठिनाई का सामना कर रहे हैं। इन बैंकों के कार्यालय तथा शाखाएं बंद पड़ी हैं। खाताधारकों तथा निवेशकों ने इसका विरोध करते हुए रास्ता रोका तथा जिलाधिकारी कार्यालय पर जुलूस निकाला। इन बहु-राज्य बैंकों में मजदूर ,किसान ,पेन्शनभोगी तथा नौकरी करने वाले नागरिकों ने अपने जीवन की सारी पूँजी जमा की हुई है। वृद्ध लोगों ने दो तथा पाँच लाख रुपये सावधि जमा के रूप में जमा किए हैं। उन्हें उम्मीद थी कि दो हजार से पाँच हजार रुपए का ब्याज मिलेगा। लेकिन ऐसा नहीं हुआ। बैंक के कर्मचारी ,मैनेजर तथा संचालकों ने ज्यादा ब्याज दर देने का वादा किया और धन जमा करवाया। आज निवेशकों का घर-संसार उजड़ गया है । उनकी बेटियों का विवाह नहीं हो पा रहा है। विवाह के लिए उन्होंने पैसा जमा किया था। उनके बच्चों की शिक्षा प्रभावित हो रही है। बच्चों की पढ़ाई के लिए पैसे बैंक में जमा किए थे। मराठवाड़ा के पाँच-छह जिलों में बहुत दयनीय स्थिति बनी हुई है। खून-पसीने की कमाई वापस न मिलने से तथा बहु-राज्य सहकारी बैंक बंद होने से बहुत कठिन स्थिति बनी हुई है। जब यह मुद्दा महाराष्ट्र विधान सभा में उठाया गया था तब विधान सभा ने हाथ खड़े कर दिए और कहा कि बहु-राज्य सहकारी बैंक का मुद्दा होने के कारण वह कुछ नहीं कर सकते और यह विषय केंद्र सरकार से संबंधित है। केंद्र सरकार इस पर ध्यान दे। यह स्थिति कुछ इस प्रकार की है जैसे माँ खाना नहीं दे रही है और पिता भीख माँगने नहीं दे रहे हैं । बैंकों ने सरकार को भी * किया है और सरकार ने भी हाथ खड़े कर दिए हैं। मेरा कहना है कि जिन्होंने इन्हें मंजूरी दी है ,यह उनकी जिम्मेदारी है कि जनता का पैसा सुरक्षित रहे। नागरिकों के धन की सुरक्षा की जिम्मेदारी सरकार को लेनी

***Expunged as ordered by the Chair.**

Uncorrected/Not for publication - 06.08.2024

चाहिए। आजकल बहु-राज्य सहकारी बैंक अंधा-धुंध तरीके से स्थापित किए जा रहे हैं। इन बैंकों में 18 % से 20 % ब्याज दर दिए जाते हैं। इसी कारण नागरिक इनकी तरफ आकर्षित हो जाते हैं। इस स्थिति के लिए जिम्मेदार सारे लोगों के खिलाफ कार्रवाई होनी चाहिए। मराठवाड़ा में करीब 5000 करोड़ रुपये का घोटाला हुआ है। आप के माध्यम से मैं निवेदन करना चाहती हूँ कि केंद्र सरकार को मराठवाड़ा क्षेत्र के बहु-राज्य सहकारी बैंकों के विषय में हस्तक्षेप करना चाहिए।

धन्यवाद।

(समाप्त)

(Followed by 1G/AKG)

DPK-AKG/11.30/1G

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Rajani Ashokrao Patil: Shri Prakash Chik Baraik (West Bengal), Shri Jawhar Sircar (West Bengal), Shrimati Mahua Maji (Jharkhand), Shri Imran Pratapgarhi (Maharashtra), Shri Niranjana Bishi (Odisha), Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri P. Wilson (Tamil Nadu).

(Ends)

Uncorrected/Not for publication - 06.08.2024

MR. DEPUTY CHAIRMAN: The next speaker is Shri Beedha Masthan Rao Yadav; Concern over discrepancies in the counselling process of Under Graduate (UG) and AIIMS Medical Seats examinations.

Concern over Discrepancies in Counselling Process of Under Graduate (UG) and AIIMS Medical Seats Examinations

SHRI BEEDHA MASTHAN RAO YADAV (Andhra Pradesh): Hon. Deputy Chairman, Sir, as a member of OBC Welfare Committee of Parliament from Rajya Sabha, I would like to bring it to your kind attention about the injustice caused to the students belonging to Other Backward Classes, that is OBCs, by the Medical Counselling Committee of DGHS while filling up the All-India quota of undergraduate and AIIMS medical seats for OBC reserved candidates. It is to state that the seats secured by the meritorious reserved category MRC candidates belonging to OBC category are being counted under reserved quota seats during the UG counselling process for medical seats. As per the counselling procedure, the open competition seats are filled according to merit. Thereafter, the reserved category seats are to be filled by the SC, ST, OBC candidates as per the rules of reservation. In the event of a sliding MRC, such open competition seat vacated by them has to be filled by a candidate belonging to the same reserved category in the order of merit. The above

Uncorrected/Not for publication - 06.08.2024

injustice is caused to the OBC students for years together. So, I request that correct counselling procedure as laid down in the Ritesh Shah (supra) with respect to the meritorious reservation category candidates should be implemented. Further, provide the mandatory benefit of the reservation of 27 per cent to the students of the OBC community at least from the academic year 2024 onwards in all India quota medical seats, both at UG and PG level, for medical and dental courses and ensure that the entire seats allotted to the OBC students are fully made available and open. I thank you, Sir, for giving me this opportunity to raise an issue of public interest. (Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Beedha Masthan Rao Yadav: Shri Ryaga Krishnaiah (Andhra Pradesh), Shri Golla Baburao (Andhra Pradesh), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri Niranjana Bishi (Odisha), Shri Sanjay Yadav (Bihar), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri P. Wilson (Tamil Nadu).

(Ends)

Uncorrected/Not for publication - 06.08.2024

MR. DEPUTY CHAIRMAN: The next speaker is Ms. Sushmita Dev; demand to increase constitution benches of the Supreme Court and the regional benches of the High Courts for efficacious legal remedy.

Demand for increasing Constitution Benches of Supreme Court and Regional Benches of High Courts for Efficacious Legal Remedy

MS. SUSHMITA DEV (West Bengal): Sir, justice delayed is justice denied. I believe that the primary reason why justice is delayed in this country is because of the large number of cases that are pending in our Supreme Court and the High Court. And the second reason is that we do not have access to justice, one, because of lack of resources, since litigation is a luxury, and secondly, because of the distances we have to cover to reach Supreme Court and High Court. I remember there was a a starred question, Q. No. 32, in this Session, where the Law Ministry said that the Supreme Court judges, in a full court meeting, decided that there was no need for regional benches. But, what I am demanding is a permanent Constitution Bench, and the reason for it is this. In our country, in Article 124 of the Constitution, we started with seven judges, but today we are at thirty four, which means that the Parliament can legislate to add to the number of judges in Supreme Court. The reason that the Chief Justice of India may not want regional benches and more

Uncorrected/Not for publication - 06.08.2024

benches across the country is because of the paucity of the number of judges. But, if we give them that human resource, if we increase the number of 34 judges to more, I am sure and I have no doubt that the Chief Justice of India will consider having a permanent Constitution Bench.

(Contd. By NBR/1H)

NBR-PSV/1H/11.35

MS. SUSHMITA DEV (Contd.): The present Chief Justice of India and the former Chief Justice of India have given their opinion at different forums that they are keen to do so. But, it needs support of the Parliament.

Sir, if one Constitution Bench decides and lays down law, actually, experts say that 50 lakh cases across the country — vertically, right till the bottom — can be solved because the law is settled. So, that is the impact of a Constitution Bench.

I am raising this issue for a particular reason. With CAA and NRC, there are a plethora of cases in Assam. One simple example is: Biometrics of 26 lakh people, whose names are under NRC, doesn't have an Aadhaar Card. It is because their biometrics is blocked and the decision of the Supreme Court is yet to be interpreted. This Bench has been unable to hear this matter, because these Judges get pooled into

Uncorrected/Not for publication - 06.08.2024

the Constitution Benches. This is my personal experience from my State and my people are suffering. That is why I thought of raising this issue in this august House that if we set up a permanent Constitution Bench, then, the ordinary people who suffer, because of delay, may be able to alleviate from that grievance. Thank you. (Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by hon. Member, Ms. Sushmita Dev: Shri P. Wilson (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri R. Girirajan (Tamil Nadu). (Ends)

Demand for Inclusion of Mizo Language as Option in Online Application Form for Newspaper Title Verification

SHRI K. VANLALVENA (Mizoram): Mr. Deputy Chairman, Sir. Our journalists, among the people of Mizoram, are facing serious problems while applying registration for newspaper title in Mizo language. I wish to bring to your kind attention an issue regarding online application process for newspaper title verification. While attempting to register newspaper title, I noticed that the Mizo language is not listed as an option in the online application form. This shows that we could not get new registration if we want to publish newspaper in Mizo language to cater to the Mizo-

Uncorrected/Not for publication - 06.08.2024

speaking community. The absence of Mizo language in the online application form hinders the ability to complete the registration process.

Therefore, I, respectfully, request the Union Government for inclusion of Mizo language as an option in the online application form to facilitate the registration process for Mizo language application. Thank you. (Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by hon. Member, Shri K. Vanlalvena: Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala) and Shri Niranjan Bishi (Odisha). (Ends)

**Demand for Opening Passport Seva Kendra in Ramanathapuram,
Tamil Nadu**

SHRI R. DHARMAR (Tamil Nadu): Mr. Deputy Chairman, Sir, the Ministry of External Affairs and the Department of Posts have decided to utilize the Head Post Offices in various States as Post Office Seva Kendra for delivering Passport-related services to the citizens of the country. The Government intends to open POPSK in the HPO in the country in such a manner that there is a Passport Seva Kendra available within a radius of 50 kms of every HPO.

Uncorrected/Not for publication - 06.08.2024

In recent years, the Ministry has made many quantitative and qualitative improvements in the delivery of Passport services in the country. With implementation of the Passport Seva Project in partnership with its service provider M/s TCS, the Ministry has been providing quality service to the people from the Passport Seva Kendra established with the best in class amenities across the country on PPP mode.

The people of Ramanathapuram district, Tamil Nadu, have to travel Madurai or Tiruchy or Coimbatore for Passport services as there is no Passport Seva Kendra in Ramanathapuram, Tamil Nadu. Hence, I request the hon. Minister of External Affairs to open a Passport Seva Kendra in Ramanathapuram, Tamil Nadu. Thank you. (Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by hon. Member, Shri R. Dharmar: Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), Shri S. Selvaganabathy (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri P. Wilson (Tamil Nadu).

(Ends)

(Followed by PK/1J)

PK-VNK/1J/11.40

श्री उपसभापति : धन्यवाद, माननीय धरमार जी। माननीय डा. भीम सिंह जी-
Demand to change the timings of currently operating Train No. 12529
from Patliputra to Lucknow.

**Demand for Changing Timings of Currently Operating
Train No. 12529 From Patliputra to Lucknow**

डा. भीम सिंह (बिहार) : माननीय उपसभापति महोदय, बिहार की राजधानी पटना के पाटलिपुत्र स्टेशन से उत्तर प्रदेश की राजधानी लखनऊ को जाने वाली एक ट्रेन है, जिसका नंबर 12529 है। यह ट्रेन छपरा, सिवान, गोरखपुर होते हुए जाती है। पाटलिपुत्र से इसके खुलने का समय साढ़े चार बजे शाम में है। अब यह जो साढ़े चार बजे का समय है, यह बहुत लोगों के लिए उपयोगी नहीं है। अगर कार्यालय में काम करने वाले लोग तथा बिजनेस, व्यापार करने वाले लोग मार्केटिंग वगैरह करके लौटना चाहते हैं, तो उन्हें साढ़े चार बजे की ट्रेन बहुत हड़बड़ी में पकड़नी पड़ती है। उनको अपने कार्यालय के काम को अधूरा ही छोड़ कर बीच में ही जाना पड़ता है। अगर वे इस ट्रेन को नहीं पकड़ पाते हैं, तो पटना से 20-25 किलोमीटर की दूरी पर हाजीपुर है, वहाँ जाकर रात में ट्रेन पकड़नी पड़ती है।

महोदय, आपके माध्यम से सरकार से मेरा यह अनुरोध है कि इस ट्रेन की उपयोगिता बढ़ाने के लिए यह आवश्यक है कि इस ट्रेन की टाइमिंग को बदला जाए। यह जो ट्रेन नंबर 12529 है पाटलिपुत्र-लखनऊ सुपर फास्ट एक्सप्रेस, इसका टाइम रात के 9 या 10 बजे किया जाए। अगर इस ट्रेन की टाइमिंग बदलने में कोई दिक्कत

Uncorrected/Not for publication - 06.08.2024

है, तो रात के 8 बजे या 9 बजे या 10 बजे के करीब एक नई ट्रेन चलाई जाए। यह जनता से जुड़ा हुआ सवाल है, इसलिए मैं आपके माध्यम से सदन और सरकार का ध्यान इस विषय पर आकृष्ट करना चाहता हूँ, धन्यवाद।

(समाप्त)

MR. DEPUTY CHAIRMAN: The hon. Member, Shri Ramji (Uttar Pradesh), associated himself with the matter raised by the hon. Member, Dr. Bhim Singh.

(Ends)

श्री उपसभापति : धन्यवाद, डा. भीम सिंह जी। Now, Shri Subhas Chandra Bose Pilli - Demand to amend IT Act pertaining to social media.

Demand for Amending IT Act Pertaining to Social Media

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Mr. Deputy Chairman, Sir, thank you for giving me an opportunity to speak. I submit that usages of the Internet like giving messages or passing information with unbearable languages or photos, damaging the character of men and women through WhatsApp or social media or YouTube consequently leads to their suicides. I submit to punish them. There was the section 66A of the IT Act 2000, but in the light of the Apex Court judgment in *Shreya Versus Union of India* case, the Government or the police was unable to file criminal cases against such culprits. After the perusal of

Uncorrected/Not for publication - 06.08.2024

the above judgment, as per my understanding, I would like to bring one important point to the notice of the House, through you, Sir. Since the said judgment is very elaborative and sufficient time is not there to read the entire judgment, in brief, I would like to bring one important observation of our Apex Court before you. It is clear that Section 66A is intended to punish any person who uses the Internet to disseminate any information that falls within the sub-clauses of the Section 66A. So, to the best of my knowledge and belief, I felt that since the language of the Section 66A of the IT Act, 2000, is very vague and not even attracting the sections mentioned in the Indian Penal Code; therefore, the Section needs to be re-framed by correcting the same or introducing some other section without affecting the Article 19 (1) (a) of the Indian Constitution. Also, the newly framed section shall stand the scrutiny of the IPC, that the Apex Court may not object or question the same. I, therefore, submit that the matter may be referred to the Law Commission to frame a new section or insert the same or amend the IT Act to safeguard the public interests and their privacy. Thank you, Sir. (Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Subhas Chandra Bose Pilli: Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo

Uncorrected/Not for publication - 06.08.2024

(Odisha), Shri Haris Beeran (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra) and Shri Ravi Chandra Vaddiraju (Telangana).

(Ends)

MR. DEPUTY CHAIRMAN: Thank you, Subhas Chandraji. Now, Shri Ryaga Krishnaiah — Demand to remove criterion of creamy layer from the quota of OBC.

(Followed by PB/1K)

PB-DS/1K/11.45

Demand for Removing Criteria of Creamy Layer from Quota of OBC.

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Respected Deputy Chairman, the Central Government has provided 27 per cent reservations to OBCs. But they have restricted it with creamy layer income ceiling. It is against the basic principles of Reservation Policy. Dr. Babasaheb Ambedkar had written the Indian Constitution. There is no creamy layer anywhere in the Constitution. Particularly, the Reservation Policy is not for SC/ST/BC's economic improvement. It has two objectives; its spirit has two objectives. One is, to remove social inequalities and

Uncorrected/Not for publication - 06.08.2024

untouchability. Second is, proportionate representation for these communities.

In a democracy, every caste, every community has to get its share, power and wealth as per its population. But, here, deliberately, it is not done. Recently, the Supreme Court *suo moto* has also touched it, restricted it with SCs/STs creamy layer. Nobody asked the Supreme Court for it. It is a panacea for all ills. So, we request, through you, to the Central Government to amend the Constitution and restriction of creamy layer should be removed. At the same time, it should not restrict itself to the creamy layer for SC/STs. Sir, I would quote a small example.

In Indian society, the casteism, caste discrimination, social inequalities are not supposed to be viewed in the economic angle. Social discrimination and economic backwardness are not interlinked. People belonging to BC or SC castes are not socially respected in spite of their richness. Reservations are provided to wipe off social discrimination, social inequalities, but not for financial improvement. Moreover, in our society, economic status is not permanent. Caste is permanent. There is a possibility that a rich becomes poorer and a poor becomes richer. But it is impossible that rich becomes a forward caste and a forward caste community cannot become vice versa. So this is the stark reality. This is

Uncorrected/Not for publication - 06.08.2024

the real philosophical implication behind the social system. The Reservation Policy is not to eradicate poverty. It is to eradicate social inequalities, social untouchability. It is not for richness. So, I request, through you, to the Government to understand it and conduct a meeting with intellectuals, social philosophers and discuss it thoroughly to review the issue. ...(*Time-bell rings*)... (Ends)

MR. DEPUTY CHAIRMAN: Thank you.

The following Members associated themselves with the matter raised by the hon. Member, Shri Ryaga Krishnaiah: Shri Sanjay Yadav (Bihar), Prof. Manoj Kumar Jha (Bihar), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Haris Beeran (Kerala), Shri Sant Balbir Singh, (Punjab), Shri Prakash Chik Baraik, (West Bengal), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Fauzia Khan (Maharashtra) Dr. Kalpana Saini (Uttarakhand) and Dr. Sarfraz Ahmad (Jharkhand). (Ends)

Concern over Exposure of Children to Violent Contents of Video Games

DR. FAUZIA KHAN (Maharashtra): Sir, in the digital age, children are increasingly exposed to online video games. Many of these games contain themes unsuitable to small children, such as wanton violence,

foul language, substance abuse, sexual content, gender stereotypes, disregard for law, etc.

Online games like PUBG, Call of Duty, GTA, Blue Whale Challenge have become immensely popular among the children. This leads to development of aggressive behaviour in them as they grow up. Excessive exposure can also cause anxiety and phobias, especially, in case of gore content. Sir, in July 24, a 15-year-old boy in Pune, influenced by the Blue Whale Game, tragically committed suicide by jumping from a 14th floor building, leaving a note with 'logout' written on it. There have been many such instances.

Neuro-imaging research shows that exposure to violent media can impair cognitive development, reduce prefrontal control over emotions, and delaying the development of the brain's frontal regions. This addiction negatively impacts academic performance, social skills and mental health. There is an increased risk of exposing children and adolescents to gaming and discussions with unknown adults and peers. This can lead to unexpected encounters with inappropriate sexual, violent or sensitive content as well as cyber-bullying and cyber-crimes.

India, currently, lacks specific legislation for regulating video games and has limited judicial focus on the subject. Sir, existing laws like the

Uncorrected/Not for publication - 06.08.2024

2023 Cinematograph Act and the DPDPA, 2023 offer some indirect regulation via parents but do not address video games explicitly.

(Contd .by 1I/SKC)

SKC-MZ/1L/11.50

DR. FAUZIA KHAN (contd.): The Cinematograph Act introduces content categories for films, such as 'A' for restricted access and 'U/A' with age markers like seven-plus, 13-plus and 16-plus. The DPDPA, 2023 requires parental consent for children's online activities, but does not cover video games. While parents' role is undeniable in regulating children's access to online media, the Government must also directly regulate content for children, especially video games. A dedicated division should be established to oversee and categorize this content, involving relevant stakeholders.

Sir, accessible counselling and support services must also be provided for teens at risk from such games. To address these challenges, national online scrutiny services, parental education on behavioural addiction and effective parenting are essential. ...(*Time-bell*)... (Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Fauzia Khan: Shri

Uncorrected/Not for publication - 06.08.2024

P. Wilson (Tamil Nadu), Shri M. Shanmugam (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Jawhar Sircar (West Bengal), Ms. Dola Sen (West Bengal), Shri Samirul Islam (West Bengal), Shri Ramji (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Imran Pratapgarhi (Maharashtra), Shri Ajit Kumar Bhuyan (Assam), Dr. Sarfraz Ahmad (Jharkhand), Shrimati Mahua Maji (Jharkhand), Shri Sanjay Yadav (Bihar), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri Sandosh Kumar P (Kerala) and Shri Haris Beeran (Kerala).

(Ends)

Demand for Establishing Heavy Industries and Provide Employment Opportunities in Wagla Court District, Karnataka

श्री नारायणसा के. भांडगे (कर्णाटक) : आदरणीय उपसभापति जी, आपने मुझे बोलने के लिए अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद देता हूँ। महोदय, मैं हिन्दी समझ सकता हूँ, लेकिन हिन्दी में अच्छी तरह से बात नहीं कर सकता हूँ, इसलिए मैं कन्नड़ में बात करना चाहूँगा। * "Hon. Deputy Chairman Sir, I want to draw the attention of this House towards the countless problems faced by the people of Bagalkote city and its nearby

*English translation of original speech in Kannada.

Uncorrected/Not for publication - 06.08.2024

rural areas due to the construction of Lal Bahadur Shastri dam in the basin of Krishna river. Sir, due to the Upper Krishna Project, the farmers of 160 villages have lost more than 4 lakh acres of the fertile land and hence, they have become landless. The families of about 2500 farmers from the district have lost their shelters, employment and vocations. In the Bhagalkote city, 22,000 houses, several other buildings and shops have been submerged, and more than a lakh people have become unemployed.

Sir, Bhagalkote District has rich minerals and resources like limestone, dolomite and pink Granite. The district has excellent connectivity due to the broad gauge double track railway lines and national highways constructed by the BJP Government under the leadership of Shri Narendra Modi. We must utilize these facilities and create employment opportunities for the families of the displaced people and encourage them to earn a decent livelihood. There is a necessity of developing industrial corridors in the district and there should be rebates also in taxation for them. The Government should declare a special scheme for Bhagalkote district, thereby reducing the income tax and commercial taxes. Reservation must be given to the displaced people and the farmers of Bagalkote in the employment opportunities created by

Uncorrected/Not for publication - 06.08.2024

the Central Government. There should be comprehensive development of Bhagalkote City under Smart City Mission and there should be establishment of more industries in the district. Through this House, I want to request the Union Finance Minister, the Industry Minister and the Commerce Minister to kindly do the needful. Thank You. Namaskar."

(Ends)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Narayana K. Bhandage: Prof. Manoj Kumar Jha (Bihar) and Shri Niranjana Bishi (Odisha).

(Ends)

(MR. CHAIRMAN *in the Chair*)

**Demand for Upgrading Poultry Disease Diagnosis and Surveillance
Laboratory in Namakkal, Tamil Nadu, under
Central Financial Assistance Scheme**

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Respected Chairman, Sir, I wish to bring to your kind attention the urgent need to upgrade the Poultry Disease Diagnosis and Surveillance Laboratory at the Veterinary College and Research Institute campus in Namakkal, Tamil Nadu, to a global standard reference laboratory. This laboratory functions under the

Uncorrected/Not for publication - 06.08.2024

Tamil Nadu Veterinary and Animal Sciences University in my constituency of Namakkal, Tamil Nadu.

Sir, India's poultry industry is a significant contributor to our agricultural economy in which Tamil Nadu is a major hub where Namakkal is the country's largest poultry producing region accounting for 90 per cent of India's eggs export. The PDDSL plays a crucial role in addressing poultry diseases/ challenges by providing diagnosis, technical advice and export certification.

(CONTD. BY HK/ 1M)

HK-DN/1M/11.55

SHRI K.R.N. RAJESHKUMAR (Contd.): However, with the increase in the demand for the poultry products, there is a risk of emerging and re-emerging diseases which could result in significant economic losses. To meet the international/State standard to prevent such losses, I propose to upgrade the PDDSL with high-tech facilities, including a separate laboratory building with BSL facilities, biosafety, cabinets and advanced equipment like real-time PCR. Hence I request the hon. Minister of Fisheries and Animal Husbandry and Dairy to consider this proposal under the Central Financial Assistance Scheme and allocate the necessary funds to upgrade the PDDSL at Namakkal, Tamil Nadu. Tamil

Uncorrected/Not for publication - 06.08.2024

Nadu Veterinary University has sent the proposal to the Ministry for the estimated amount of Rs.10 crore. Thank you. (Ends)

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri K.R.N. Rajeshkumar: Shri P. Wilson (Tamil Nadu), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala) and Shrimati Mahua Maji (Jharkhand) (Ends)

MR. CHAIRMAN: Shri Ramji Lal Suman, demand to provide adequate financial and medical assistance to the families of victims of Hathras stampede in Uttar Pradesh.

Demand to Provide Adequate Financial and Medical Assistance to Families of Victims of Hathras Stampede in Uttar Pradesh

श्री रामजी लाल सुमन (उत्तर प्रदेश) : सभापति जी, मैं आपका आभारी हूँ। 2 जुलाई को उत्तर प्रदेश के हाथरस जनपद के सिकंदराराऊ क्षेत्र के दो गांव फुलरई और मुगलगढ़ी में सत्संग के दौरान यकायक हादसे में 123 लोग मारे गए और न जाने कितने लोग घायल हुए, उसका तो कोई हिसाब ही नहीं है। सर, जो सबसे महत्वपूर्ण बात यह है कि वहां जो भोले बाबा का सत्संग हुआ, उसमें आयोजकों ने अनुमति मांगी और प्रशासन ने 80 हजार लोगों की अनुमति दी, लेकिन संख्या इससे ज्यादा बढ़ गई थी। केवल अनुमति देना ही काफी नहीं है, यह भी देखना प्रशासन का फर्ज था कि जो संख्या बढ़ी है, उसी अनुपात में पुलिस बल तैनात किया जाना चाहिए था,

सुविधाएं बढ़ानी चाहिए थीं। वहां एक एम्बुलेंस थी, एक फायर ब्रिगेड थी, कोई खास सेवाओं का इंतजाम नहीं था, लोग मारे गए और मरने वालों की संख्या इससे कहीं ज्यादा है। तमाम लोगों का पोस्टमार्टम नहीं हुआ और तमाम परिवार के लोगों ने पोस्टमार्टम नहीं कराया, तमाम लोग, जो घायल थे, उनका पंजीकरण नहीं हुआ। वे अपने निजी पैसे से अपने घर पर अपना इलाज करवा रहे हैं।

महोदय, यह बहुत गंभीर मामला है। उस घटना की न तो सेवादारों की जिम्मेदारी थी और न ही भोले बाबा की जिम्मेदारी थी। इसकी प्रशासन की जिम्मेदारी थी और उत्तर प्रदेश सरकार ने जांच के लिए एक एसआईटी गठित की। उस एसआईटी ने प्रशासन को जिम्मेदार माना और एसडीएम तथा क्षेत्राधिकारी को सस्पेंड किया गया।

सभापति महोदय, यह बहुत गंभीर मामला है और मैं आपके मार्फत सरकार से निवेदन करना चाहूंगा कि जो मरने वालों की संख्या है, इसके अलावा जिनका पोस्टमार्टम नहीं हुआ है और जो लोग अपने घरों पर इलाज करा रहे हैं, उन्हें राज्य सरकार ने मात्र दो लाख रुपये की मदद दी है। प्रधान मंत्री जी ने भी घोषणा की थी कि हम लोगों की मदद करेंगे। महोदय, आपके नेतृत्व में इस सदन में और लोक सभा में मृतकों को शोक श्रद्धांजलि दी गई, लेकिन न तो लोगों का उपचार सही हो पा रहा है, न मृतकों की मदद हो पा रही है। सर, यह बहुत आवश्यक है कि जो लोग गरीब हैं, अगर कहीं कृषि योग्य गांव पंचायत की जमीन है,...(समय की घंटी)... उनको पट्टा दिया जाए और आवासीय जमीन है, तो उनको आवास का पट्टा दिया जाए। जो लोग गिरफ्तार हैं, बेगुनाह लोग गिरफ्तार हैं।...(व्यवधान)...

श्री सभापति : थैंक यू, थैंक यू।

श्री रामजी लाल सुमन : समीक्षा करके उनको छोड़ा जाए। आपका बहुत-बहुत धन्यवाद। (समाप्त)

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ramji Lal Suman: Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Prof. Manoj Kumar Jha (Bihar), Shri P. Wilson (Tamil Nadu) and Shri Pramod Tiwari (Rajasthan). (Ends)

MR. CHAIRMAN: Shri Ramji, demand for train from Lakhimpur to Delhi-Mumbai-Amritsar and include Dudhwa Tiger Reserve Park in National Tourist List.

Demand for Train from Lakhimpur to Delhi-Mumbai-Amritsar and include Dudhwa Tiger Reserve Park in National Tourist List

श्री रामजी (उत्तर प्रदेश) : मान्यवर, मैं लखीमपुर खीरी की तरफ से दो मांगें लेकर आपके बीच खड़ा हुआ हूँ। सर, लखीमपुर उत्तर प्रदेश का एक सबसे बड़ा क्षेत्रफल वाला जिला है और जहां पर 50 लाख की आबादी है। वहां पर लोगों का मुख्य व्यवसाय कृषि है और लगभग दस नदियों वाला जिला लखीमपुर खीरी है। वहां दस नदियों की वजह से तराई क्षेत्र एक बायोडायवर्सिटी का एरिया है और काफी एरिया

Uncorrected/Not for publication - 06.08.2024

में किशनपुर सेन्चुरी भी है, दुधवा नेशनल पार्क भी है, जहां पर टाइगर, लेपर्ड, भालू, हिरण तमाम तरह के जीव-जन्तु और बर्ड्स दिखाई पड़ते हैं।

(1N/LP पर जारी)

KSK/LP/12.00/1N

श्री रामजी (क्रमागत) : मान्यवर, मेरा आपके माध्यम से सरकार से निवेदन है कि इस पिछड़े हुए क्षेत्र को विकसित करने का काम करें। मैं इसके साथ ही आपसे यह भी कहना चाहता हूँ कि लखीमपुर से कोई भी ट्रेन दिल्ली, मुंबई, चेन्नई के लिए नहीं जाती है, लोगों को लखनऊ आकर ट्रेन पकड़नी पड़ती है, इसलिए वहां से ट्रेन चलाने का भी काम करें। मान्यवर, मैं आपसे यही बात कहना चाहता हूँ।

महोदय, मुझे यहाँ पर अपनी बात रखने का मौका देने के लिए आपका बहुत-बहुत धन्यवाद।

(समाप्त)

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shri Ramji: Shri Niranjan Bishi (Odisha) and Dr. V. Sivadasan (Kerala).

(Ends)

MR. CHAIRMAN: Now, Question Hour.

(Question Hour - 12.00 Noon to 1.00 PM)